

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 20

IA 2579/2023 in C.P. (IB)/494(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **15.07.2024**

NAME OF THE PARTIES: **SREI EQUIPMENT FINANCE LTD V/s**
 SHREE RAM URBAN INFRASTRUCTURE
 LTD

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

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- 1) Mr. Ayush J. Rajani, Ld. Counsel for the Applicant and Mr. Ativ Patel, Ld. Counsel for SREI are present.
- 2) Ld. Counsel for SREI, who is one of the Members of Committee of Creditors, submits that an Amended Application has not been received by them. However, Counsel for the Applicant submits that the Application has not been amended as the amendment is in relation with the Cause Title only.
- 3) Applicant herein is directed to serve a copy of the present Interlocutory Application upon the E-mail address of the Counsel for SREI, forthwith.

4) Counsel for SREI shall file and place on record Affidavit in Reply well before the adjourned date thereby duly serving a copy thereof to the other side well in advance.

5) Stand over to 29.07.2024, for further consideration and hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Vedant Kedare

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)